

Sugar	1	2	3
Andhra Pradesh	550—565	850—890	900
Assam	590	910	860
Bihar	540—550	NA	NA
Gujarat	560—580	NA	NA
Kerala	590	NA	1095
Karnataka	510—615	600—800	600—630
Madhya Pradesh	568—590	638—1000	1025
Maharashtra	560—584	NA	NA
Orissa	575—590	NA	NA
Punjab	585	NA	NA
Rajasthan	550—558	NA	NA
Tamil Nadu	570—580	NA	NA
Uttar Pradesh	460—490	630—750	616—730
West Bengal	540—560	920	585—950
Tripura	NA	NA	NA
Pondicherry	577	775	702
Delhi	560	600	600

NA—Not available

Rashtriya Sanskrit Sansthan

126. SHRI RAJESH KUMAR SINGH: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether Government have seen the press reports appearing in the *Blitz* dated the 18th October, 1980 (Hindi) under the heading "Rashtriya Sanskrit Sansthan, 'ew aur Safed Hathi'";

(b) whether Government propose to hold an inquiry into the working of this undertaking; and

(c) if not, the reasons thereof?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): (a) Yes, Sir.

(b) and (c). The Rashtriya Sanskrit Sansthan is one of the autonomous organisations working under the auspices of the Ministry of Education and Culture. Allegations against individual officers do not warrant an enquiry into the working of the organisation as such. Suitable action, however, is invariably taken against the employees of an autonomous organisation, found guilty, in accordance with a prescribed procedure. It is, therefore, not considered expedient to conduct an inquiry into the working of the Sansthan.